

THE DELHI UNIVERSITY (AMENDMENT) ACT, 1981

No. 27 OF 1981

[11th September, 1981.]

An Act further to amend the Delhi University Act, 1922.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

Short
title
and
com-
mence-
ment.

1. (1) This Act may be called the Delhi University (Amendment) Act, 1981.

(2) It shall be deemed to have come into force on the 9th day of June, 1981.

Amend-
ment of
section 5.

2. In section 5 of the Delhi University Act, 1922 (hereinafter referred to as the principal Act), after sub-section (1), the following sub-section shall be inserted, namely:—

5 of 1922.

“(1A) Notwithstanding anything contained in sub-section (1), the Central Government may, if it is of opinion that it is necessary or expedient so to do in the public interest, direct, by order in writing, the University to admit to its privileges any institution situated outside India and the University shall be bound to comply with such direction.”

Repeal
and
saving.

3. (1) The Delhi University (Amendment) Ordinance, 1981, is hereby repealed.

4 of 1981.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.